

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH: AT
HYDERABAD.

C.A.NO. 934 of 1995.

DATE OF JUDGMENT: 13.9.1995.

BETWEEN:

A.Jayarami Reddy

... Applicant

And

1. The Chief General Manager, Telecommunications, A.P.Hyderabad.
2. Union of India, represented by the Director General, Department of Telecommunications, New Delhi.
3. The Secretary to the Ministry of Telecommunications, New Delhi.

... Respondents

COUNSEL FOR THE APPLICANT: SHRI K.Venkateswara Rao

COUNSEL FOR THE RESPONDENTS: SHRI N.V.Raghava, Reddy
Sr/Addl.CGSC.

CORAM:

HON'BLE SHRI XXXXUSIXCEXXXXXELADRMXRAO/XVICE CHAIRMAN
HON'BLE SHRI R.RANGARAJAN, MEMBER (ADMN.)

Contd:...2/-

As per Hon'ble Shri B.Kangarajan, Member (Admn.)

The applicant herein is a Senior Accounts Officer under the control of Chief General Manager, Telecommunications Hyderabad. It is stated for the applicant that one Shri K.Sankaranarayanan (Staff No.81537) was promoted as Accounts Officer on adhoc basis without considering the case of the applicant for giving adhoc promotion to the post of Accounts Officer. In view of the adhoc promotion granted to his junior the pay of the applicant when promoted as Accounts Officer on regular basis from 25.4.91 was less than that of his junior who was regularly promoted later. However, the representation for stepping up of pay was barred by the department. Hence he has filed this OA for declaration that he is entitled to have his pay stepped up on par with his junior Shri K.Sankaranarayanan (staff No.81537) to the stage of 2750/- as on 25.4.91 in the scale of 2375-3500 of Accounts Officers with all consequential benefits.

2. Heard Mr.K.Venkateswara Rao, learned counsel for the applicant and Mr.N.V.Raghava Reddy, learned stand counsel for the respondents.

3. Learned counsel for the applicant brought to notice the judgement of this Tribunal dated 30.11.94 in OA.1035/93 and batch. In that OA ~~the~~ this Tribunal has granted stepping up of pay to all the applicants therein with respect to Sri K.Sankaranarayanan. As the applicant herein is also senior to Shri K.Sankaranarayanan which fact is not disputed, I see no reason to differ from the judgement in OA.1035/93.



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4. In the result, the prayer of stepping up of pay on par with junior Shri K.Sankaranagayanan is allowed. But the monetary benefit is limited from 1.8.92 (this OA was filed on 31.7.95).

5. The OA is ordered accordingly. No order as to costs.

me

(R.RANGARAJAN)
Member (Admn.)

Dated: 13th September, 1995

(Dictated in Open Court)

Amber 10/95
Deputy Registrar(Judl.)

sd

Copy to:-

1. The Chief General Manager, Telecommunications, A.P.Hyderabad.
2. Director General, Department of Telecommunications, Union of India, New Delhi.
3. The Secretary to the Ministry of Telecommunications, New Delhi.
4. One copy to Sri. K.Venkateswara Rao, advocate, CAT, Hyd.
5. One copy to Sri. N.V.Raghava Reddy, Addl. CGSC, CAT, Hyd.
6. One copy to Library, CAT, Hyd.
7. One spare copy.

Rsm/-

09/93/95/195

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COMPARED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD.

HON'BLE MR. ~~A. B. GORTHI~~, ADMINISTRATIVE MEMBER.

HON'BLE MR.

~~JUDICIAL MEMBER.~~

ORDER/JUDGEMENT:

DATED:

13/9/1995.

~~M.A./R.A./C.A.NO.~~

~~O.A.NO.~~

934/95

~~T.A.NO.~~

(W.P.NO.)

ADMITTED AND INTERIM DIRECTIONS ISSUED.

~~ALLOWED.~~

~~DISPOSED OF WITH DIRECTIONS.~~

~~DISMISSED.~~

~~DISMISSED AS WITHDRAWN.~~

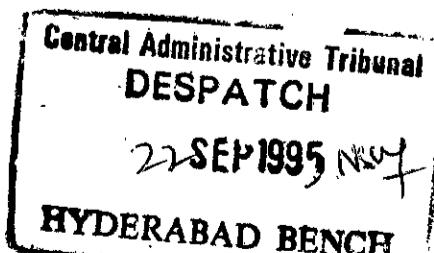
~~DISMISSED FOR DEFAULT.~~

~~ORDERED/REJECTED.~~

~~NO ORDER AS TO COSTS.~~

Rsm/-

No spare copy ⑦



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